

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**Item No. 102**  
**(IB)-275(ND)/2019**

**IN THE MATTER OF:**

Central Bank of India

.... Applicant/petitioner

Vs.

M/s. Abhinav Steel and Power Ltd.

.... Respondent

**Order under Section 7 of IBC, (CIRP)**

**Order delivered on 11.09.2020**

**Coram:**

**SHRI B.S.V. PRAKASH KUMAR**

**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**

**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner(s):-

Mr. Sanjay Bajaj, Mr. Rajat Prakash,  
Mr. Samarth Bajaj, Advs. For PNB

For the RP

Mr. Vinod Chaurasia, Adv. with Mr.  
Shravan Bishnoi, RP

**ORDER**

**IA-3415/2020:-**

At request of the RP and CoC for withdrawal of the application for liquidation, the same is dismissed as withdrawn with liberty to proceed in accordance with law.

- Sd -

**(B.S.V PRAKASH KUMAR)**

**ACTG. PRESIDENT**

- Sd -

**(HEMANT KUMAR SARANGI)**

**MEMBER (TECHNICAL)**